

In the National Company Law Tribunal, Jaipur

IA No. 45/JPR/2018
IA No. 32/60/JPR/2018
IA No. 33/19/JPR/2018
IB No.35 (ND)/2018
TA No. 10/2018

UNDER SECTION 9, 60(5)(b) & (c), 19(2) of IBC, 2016

In the matter of:

Sardar Singh **Applicant/Petitioners**

VS.

Anil Special Steel Industries Ltd. **Respondent**

Order delivered on 05.10.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Abhishek Anand in IA/45/JPR/2018
For Respondent(s) : Harish Kumar Tripathi for RP
Rajeev Sharma, Adv. for R-2 in
IA No. 32/2018
Gaurav Bhardwaj, Adv. for R-2 in
IA No. 32/2018

ORDER

IA/32/60/2018

Pursuant to the order dated 13.09.2018, respondent No. 1 as well as respondent No. 2 have filed the reply to the application filed by the Resolution Professional. In relation to respondent No. 3 some more time is being sought for filing reply. Let respondent No. 3-bank file the reply within a period of 10 days



from today. In relation to the replies which has been filed by respondent No. 1 and 2, learned counsel for the IRP seeks for some time to file rejoinder. Let rejoinder be also filed within the said period of 10 days. The reply of the bank shall be made available in advance to learned counsel for IRP and RP to file rejoinder if any to the said reply as well. On the request of the parties, the matter is adjourned to 29.11.2018.

IA 33/19/JPR/2018

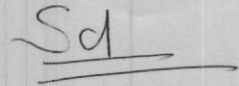
Learned counsel for the RP is present and represents that consequent to the order dated 20.09.2018 passed by this Tribunal, the compliances have been made by the Board of Corporate Debtor in part and learned counsel for the RP points out to an additional affidavit filed by him vide Diary No. 434 of 2018 dated 05.10.2018 and more particularly to paragraph No.4 of the said additional affidavit. It is also pointed out by the learned counsel for the RP that in order to furnish the financial statements as required by the RP, a representation has been made on behalf of the Board through e-mail that further 15 days time be provided in order to comply with the said requisition as made by the RP vide e-mail dated 27.09.2018. Learned counsel for the RP further represents that in the circumstances IA No. 33 of 2018 be closed with a liberty for him to be preserved in case of non-compliance to proceeded with an application under Section 70 of IBC, 2016 as enunciated in the order dated 20.09.2018. Taking all these things

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into consideration IA/33/19/JPR/2018 stands closed with the liberty to RP being preserved.

IA/45/JPR/2018

Learned counsel appearing for the applicants represents that a copy of the application has been duly served upon the RP who has been impleaded as a respondent in the application. Let the RP file a suitable reply to the application. Post the matter for enquiry on 29.11.2018.



(R. Varadharajan)
Member (Judicial)